GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 1524

TO BE ANSWERED ON THE 11TH FEBRUARY, 2020/ MAGHA 22, 1941 (SAKA)
INDIAN CITIZENSHIP

1524. SHRIMATI MALA ROY:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of persons from Afghanistan, Pakistan and Bangladesh who have sought Indian citizenship during the last five years, religion-wise;
- (b) the number of persons likely to be benefited from the Citizenship Amendment Act; and
- (c) the manner in which the CAA will help people left out of NRC in Assam?

 ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a): Records of persons granted Citizenship of India are maintained as per the provisions of the Citizenship Act, 1955 and rules made thereunder.

These records are not maintained religion-wise.

Details of Citizenship granted to migrants from Afghanistan, Pakistan and Bangladesh are at Annexure.

(b): The Citizenship (Amendment) Act, 2019 came into force on 10th January, 2020. Foreigners covered by this Amendment Act can submit

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applications for grant of citizenship after appropriate rules are notified by the Central Government.

(c): The Citizenship (Amendment) Act, 2019 (CAA) aims to facilitate grant of citizenship to migrants belonging to Hindu, Sikh, Buddhist, Jain, Parsi and Christian communities from Afghanistan, Pakistan and Bangladesh who have entered India on or before 31/12/2014 and who have been exempted from the penal provisions of the Foreigners Act, 1946 and the Passport (Entry into India) Act, 1920 and the Rules/orders made thereunder.

<u>ANNEXURE</u> L.S.US.Q.NO.1524 FOR 11.02.2020

Year-wise (2015-2019) details of persons granted Indian Citizenship

YEAR	Afghanistan	Bangladesh	Pakistan
2015	234	16 + 14864*	263
2016	244	39	670
2017	117	49	476
2018	30	19	450
2019	40	25	809
Total	665	15012	2668

^{* 2015-} After signing of Indo- Bangladesh Land Boundary Agreement, 2015, 53 enclaves of Bangladesh were included in Indian Territory. Under Section 7 of The Citizenship Act, 1955, 14864 Bangladeshi nationals residing in these enclaves were granted Indian Citizenship.